

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110 001
Tel: 23753915/ Fax: 23753920

No: L-1/ (3)/2009-CERC, L-1/44/2010-CERC & L-1/210/2016/CERC

Dated: 2nd November, 2016

PUBLIC NOTICE

Subject: Public Hearing on (a) Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Sixth Amendment) Regulations, 2016; (b) Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges & Losses) (Fifth Amendment) Regulations, 2016 and (c) Draft Central Electricity Regulatory Commission (Communication System for inter-State transmission of Electricity) Regulations, 2016

In exercise of powers conferred under Section 178 of the Electricity Act, 2003 and all other powers enabling it in this behalf, and after previous publication, the Commission has made the Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Sixth Amendment) Regulations, 2016, Draft Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges & Losses) (Fifth Amendment) Regulations, 2016 and Draft Central Electricity Regulatory Commission (Communication System for inter-State transmission of Electricity) Regulations, 2016. The draft regulations and the Explanatory Memorandum are posted on the Commission's website, i.e. www.cercind.gov.in and can be downloaded.

2. Notice is hereby given under sub-section (3) of section 178 of the Act read with Rule 3 of the Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments / suggestions / objections from the stakeholders and interested persons on the draft regulations. The comments/suggestions/objections may be sent to the undersigned by 15.11.2016.

3. The comments / suggestions / objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

4. The Commission shall hold public hearing on the above draft regulations as per details given below:

Date	Venue	Timing	Invitees
17.11.2016	"CERC COURT ROOM" (Fourth Floor) Chanderlok Building, 36, Janpath, New Delhi	3.00 PM	Representatives of Central / State Governments / State Utilities / CPSUs / CTUs/STUs/Transmission Licensees/Individual Experts /NGOs / IPPs / Financial Institutions / Consultancy Firms

5. The Commission values your views and firmly believes that participation of your organization in the public hearing will be of immense assistance in arriving at a just and fair conclusion on different issues at stake. It is, therefore, requested that you may attend the hearing on the above mentioned dates or in the case of an organization, designate a responsible officer (one/two only) to attend the same.

6. To enable proper arrangements for the hearing, it is requested that the name of the participant/representative of your organization may please be communicated to the Secretary of the Commission latest by 16.11.2016.

Yours faithfully,

sd/-
(Shubha Sarma)
Secretary